

pleased to state the number of Muster roll workers regularised during the years 1980, 1981, 1982 and 1983 by CPWD in New Delhi/Delhi in unskilled, semi-skilled, skilled and highly skilled categories (category-wise and year-wise) ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : The number of Muster Roll workers regularised in New Delhi/Delhi in C.P.W.D. is as under :

Category	Years			
	1980	1981	1982	1983
Unskilled	—	42	623	238
Semi Skilled	—	—	4	7
Skilled	—	—	4	20
Highly Skilled	—	—	—	—

This excludes the figures pertaining to Public Works Department of Delhi Administration.

Change of Government Accommodation

6026. SHRI K.B.S. MANI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether a Government servant, to whom a Government accommodation is allotted on out of turn or ad hoc basis is not eligible for change of accommodation within three years of such allotment ;

(b) whether in many cases this rule has been violated and they have been given change of accommodation even within 3 years of their date of allotment ;

(c) if so, number of such Government servants in whose cases this rule has been violated during the period 1 April, 1982 to 29 February, 1984 as well as date of allotment and date of change of accommodation in each case ;

(d) what action Government propose to take against the officials found responsible for this type of violation ; and

(e) what remedial steps Government propose to take so that the said rules are not

violated in future ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) An officer to whom a residence has been allotted on ad-hoc basis is not entitled for a change of accommodation for three years from the date of ad-hoc allotment or till his date of priority is covered for regular allotment, whichever is earlier.

(b) to (e). The requisite information is being collected and will be laid on the Table of the House.

Allotment of Land to Cooperative Group Housing Societies

6027. PROF. NARAIN CHAND PARASHAR : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether any Cooperative Group Housing Societies have applied for land to DDA during the last 3 years including the current financial year upto 28 February, 1984 ;

(b) if so, the details thereof and the names of such societies as have been allotted land upto 28 February, 1984, separately

during each year ;

(c) the likely date by which the remaining societies would also be allotted land ; and

(d) whether the claims/requests made by some societies have been rejected and the details thereof ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) In the course of the last 3 years ending 28th February, 1984, 453 Cooperative Group Housing Societies applied to the DDA for allotment of land.

(b) Out of these DDA allotted land to 424 societies upto 28th February, 1984. A statement containing year-wise particulars of the societies is laid on the Table of the House. [Placed in Library. See No. LT-8082/84).

(c) and (d). The DDA have closed the cases of the remaining 29 Cooperative Group Housing Societies on account of their failure either to make full payments towards the cost of land and/or non-completion of prescribed formalities. A few of these societies have since made payment of full cost of land and completed the other formalities. The DDA would consider their cases on merit.

Rules for Transfer of Residential Accommodation Occupied by the Retired Government Employees

6028. PROF. NARAIN CHAND PARASHAR : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) what are the rules for transfer of residential accommodations occupied by the retiring Government employees in the name of their sons/daughters/wives who may also be in Government service at this time ;

(b) if so, the number of Government employees on whose retirement such transfers were made during the last three years including the current financial year ; and

(c) the number of requests received by Government for such transfers during the period for each year, separately ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) The concession of ad-hoc allotment/regularisation of general pool accommodation is available to a ward of a retired Central Government servant if the following conditions are fulfilled :

- (i) The retired officer is an allottee of general pool accommodation.
- (ii) His/her son/unmarried daughter, wife or husband, as the case may be, is a Government servant eligible for allotment of accommodation in General Pool on the date of retirement.
- (iii) The eligible ward had been continuously residing with the retiring Government servant for at least three years immediately preceding the date of his/her retirement. In case a person is appointed to Government service within a period of three years preceding the date of retirement or had been transferred to the place of posting of the retiring Government servant any time within the preceding three years, the date on which he was so appointed or transferred would be the date applicable for the purpose.
- (iv) The retiring officer or any member of his/her family does not own a house in the place of his/her posting.
- (v) All dues outstanding in respect of the premises in occupation of the retired officer are cleared.

If the above conditions are fulfilled, the eligible dependent is allotted accommodation one type below his/her entitlement provided that in no case, except otherwise specified, allotment is made to a higher type of accommodation than in occupation of the retiring Govt. servant. Provided further that where the eligible dependent is entitled to type-B accommodation he/she will be allotted type-B accommodation on ad-hoc basis even if the retiring Government servant